

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 18/TT/2020**

**Subject:** Revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for Neelamangala-Mysore 400 kV D/C transmission line along with 2 x 315 MVA; 400/220 kV ICTs at Mysore Sub-station in the Southern Region

**Date of Hearing:** 3.3.2021

**Coram:** Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner:** Power Grid Corporation of India Ltd.

**Respondents:** Karnataka Power Transmission Corporation Ltd. and 17 others

**Parties Present:** Shri B. Vinodh Kanna, Advocate, TANGEDCO  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Ms. R. Ramalakshmi, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. Representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2004-09, 2009-14 tariff periods, truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for Neelamangala-Mysore 400 kV D/C transmission line along with 2 x 315 MVA, 400/220 kV ICTs at Mysore Sub-station in Southern Region. He submitted that COD for the asset was 1.5.2006 and revised tariff for 2001-04, 2004-09 and 2009-14 tariff periods is claimed pursuant to the directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007.

3. Representative of the Petitioner submitted that no additional capital expenditure was projected during the 2014-19 period in Petition No. 121/2007. However, compensation for freehold land was paid as per Court order during the 2014-19 period and hence additional capital expenditure is now claimed in the truing up stage under Regulation 14(3)(i) of the 2014 Tariff Regulations. He submitted that no additional capital expenditure during 2019-24 period is projected and additional information sought through Technical Validation letter was filed *vide* affidavit dated 5.5.2020. None of the Respondents have filed reply.



4. Learned Counsel of TANGEDCO sought two weeks' time to put on record written reply along with the Vakalatnama. He submitted that new (2020) Sharing Regulations notified on 4.5.2020 came into effect on 1.11.2020 and therefore prayed that yearly transmission charges from March 2019 to 31<sup>st</sup> October 2020 have to be shared as per the existing 2010 Sharing Regulations and from November 2020 as per the new (2020) Sharing Regulations. In response, the representative for the Petitioner submitted that the Petitioner is following the above practice for recovering the transmission charges.
5. The Commission taking into consideration the prayer of the TANGEDCO directed all Respondents, including TANGEDCO, to file their reply by 18.3.2021 and the Petitioner to file rejoinder, if any, by 25.3.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.
6. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

Sd/-  
**(V. Sreenivas)**  
**Deputy Chief (Law)**

